Item No.30

M.A. No.1941/2003 IN O.A. No.1955/2003

17.9.2003

Present: Ms.Chatna Rao, learned proxy counsel for Shri M.K. Bhardwaj, learned counsel for

the applicant

MA 1941/2003

The only prayer is made that it is the respondent No.3, who can pass the necessary orders.

In these circumstance, order of 11.8.2003 1955/2003 is modified to the extent that Paragraph No.5 instead of respondent No.2, it should be read as respondent No.3. In this view of matter, further modification is made that period of four months run from today.

MA 1941/2003 is disposed of.

(11222) Cus

(R.K. UPADHYAYA) ADMINISTRATIVE MEMBER

AGGÄRWAL) **CHAIRMAN**

/ravi/